

1	2	3	4	5	6
18	Punjab	5	153.40		40.43
19	Sikkim	28	104.92	22	82.86
20	Tamil Nadu	5	635.54		59.82
21	Tripura	11	26.57	2	20.91
22	Uttar Pradesh	26	667.56	5	290.69
23	Uttrankhand	12	119.82	3	49.63
24	West Bengal	17	1822.08	7	642.87
TOTAL		420	7739.69	218	3476.21
Spilled over works of X Plan					89.79
GRAND TOTAL					3566.00

Upper Indervati Lift Irrigation Project

4173. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the Upper Indervati Lift Irrigation Project is under active consideration of the Ministry for funding under AIBP; and

(b) if so, the stage of consideration by the Ministry and the time schedule by when the clearance is expected to be given and funds provided?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) The Upper Indravati Lift Irrigation Project of Odisha State is presently not having investment clearance of Planning Commission. As per the modified Guidelines of Accelerated Irrigation Benefits Programme (AIBP) in force, the Major, Medium and Extension, Renovation & Modernization (ERM) irrigation projects having investment clearance of Planning Commission can be considered for inclusion in the programme.

(b) The Upper Indravati Lift Irrigation Project of Odisha State was received from State Government in Central Water Commission (CWC) in May, 2011. Compliance to certain observations of CWC are awaited from the State Government.

Also statutory environmental clearance for the project is to be obtained by the State Government from Ministry of Environment & Forests.

The time taken for clearance of project proposal by Advisory Committee of Ministry of Water Resources (MoWR) is dependent on compliance by State Government.

Diversion of river Brahmaputra

4174. SHRI P. BHATTACHARYA:

SHRI BHUPENDER YADAV:

SHRI TARIQ ANWAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Arunachal Pradesh Government has expressed its apprehension that China had diverted water of Brahmaputra river which had dried up in the State, recently;

(b) if so, the details thereof and the reaction of Government thereto;

(c) whether Government has raised the issue with the Chinese authorities;

(d) if so, whether China has denied diversion of river Brahmaputra and construction of large dams in Tibet; and

(e) if so, the reaction of Government thereto and further steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Newspaper article published in Times of India, Delhi capital edition dated 1st March, 2012 quoting Statement of Mr. Tako Dabi, the political adviser to Chief Minister that People of Pasihgat town in East Siang district found that water level of the river receded so much that it almost dried and expressed apprehension that China could have diverted the water of the river, which is known as Yarlong Tsangpo in Tibet, or there could be some artificial blockade due to which this has happened.

(b) and (c) There is no evidence that Brahmaputra river had dried up in the State, recently. Central Water Commission (CWC) maintains river water level and discharge data at Tuting in Upper Siang District near the border to Tibet Autonomous Region, China.